GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 2361

(ANSWERED ON 20.03.2025)

COCAINE SEIZURE AT VISAKHAPATNAM PORT

2361. SHRI YERRAM VENKATA SUBBA REDDY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that CBI seized 25,000 kgs of cocaine at Visakhapatnam port in the month of March, 2024 from Brazil;
- (b) if so, the details of seizure, including its origin, addressee name and criminal network involved:
- (c) whether CBI filed FIR in this case;
- (d) if so, the details of FIR and the action taken by CBI after filing the FIR; and
- (e) the present status of the case and by when CBI is going to file charge-sheet and punish the culprits?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (e): CBI seized 25,000 kg (approx.) inactive Dried Yeast on 19.03.2024 suspected to contain narcotics on the basis of Drug Detection Kit. It was booked from 'Santos Port, Brazil' for delivery at Visakhapatnam, India.

CBI registered a regular case vide RC2202024E0004 dated 20.03.2024. The Central Forensic Science Laboratory (CFSL), New Delhi after having checked the samples gave the report stating that the samples have tested negative for Narcotics/ Psychotropic substance. After receiving CFSL report, a closure report was filed before the competent court on 23.07.2024 and the same was accepted on 21.09.2024.
